Vol. 268
No.12

Tuesday,
5th August, 2025
14 Sravana , 1947 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

CONTENTS

Obituary Reference (page 1)

Papers Laid on the Table (pages 2 - 5)

Report of the Department-related Parliamentary Standing Committee on Coal, Mines and Steel- *Laid on the Table* (page 5)

Reports of the Department-related Parliamentary Standing Committee on Finance- *Laid on the Table* (pages 5 - 6)

Reports of the Department-related Parliamentary Standing Committee on Energy- *Laid on the Table* (page 6)

Reports of the Committee on Public Accounts- *Laid on the Table* (page 7)

Statements by Ministers —

Status of implementation of Observations/Recommendations contained in the One Hundred Thirty-seventh and One Hundred Fiftieth Reports of the Department related Parliamentary Standing Committee on Health and Family Welfare (page 7)

©
RAJYA SABHA SECRETARIAT
NEW DELHI

Status of implementation of Recommendations/Observations contained in the Second, Fourth and Twenty-third reports of the Department-related Parliamentary Standing Committeeon Water Resources (page 8)

Announcement by the Chair (pages 8 - 15)

Observations by the Chair (pages 15 - 23)

Statutory Resolutions -

Statutory Resolution seeking amendment of Second Schedule to the Customs Tariff Act, 1975- *Adopted* (pages 23 - 24)

Statutory Resolution approving the continuance in force of the Proclamation dated the 13th February, 2025 in respect of Manipur- *Adopted* (pages 25 - 30)

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part – I to this Debate, published electronically on the Rajya Sabha website under the link https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise *]*

Website : http://rajyasabha.nic.in
https://sansad.in/rs
E-mail: rsedit-e@sansad.nic.in

Contents Page

RAJYA SABHA

Tuesday, the 5th August, 2025 /14 Sravana, 1947 (Saka)

The House met at eleven of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

OBITUARY REFERENCE

MR. DEPUTY CHAIRMAN: Hon. Members, ...*(Interruptions)*... Please take your seats ...*(Interruptions)*... प्लीज़ अपनी सीट्स पर बैठ जाइए।

I refer with profound sorrow to the passing away of Shri Praveen Nayak, a former Member of this House, on the 24th July, 2025. He represented the State of Gujarat in the Rajya Sabha from February, 2010 to August, 2011.

Born on 3rd January, 1937, at Surat, in Gujarat, Shri Nayak was a qualified engineer. He began his professional life in the manufacturing of chemical machinery, but soon made a significant transition into public life. Shri Nayak had a long and active political career at the local and national levels. Shri Nayak was known for his soft-spoken nature, discipline and integrity.

In the passing away of Shri Praveen Nayak, the country has lost a dedicated public servant, an able parliamentarian and a respected leader. We deeply mourn the passing away of Shri Praveen Nayak.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy. Now, Papers to be laid on the Table.

Contents Page

PAPERS LAID ON THE TABLE

Report and Accounts of the HLL Medipark Limited (HML), Thiruvananthapuram, kerala and related papers

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the HLL Medipark Limited (HML), Thiruvananthapuram, Kerala, a subsidiary of HLL Lifecare Limited, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the paper mentioned at (1) above.

[Placed in Library. See No. L.T. 2768/18/25]

Notifications of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्री बी. एल. वर्मा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(i) A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs) Notification No. G.S.R. 242(E)., dated the 21st April, 2025, publishing the Legal Metrology (General) Second Amendment Rules, 2025 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

[Placed in Library. See No. L.T. 2939/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs), under sub-section (1) of Section 105 of the Consumer Protection Act, 2019: -

(1) G.S.R. 378(E)., dated the 11th June, 2025, publishing the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Amendment) Rules, 2025.

(2) G.S.R. 436(E)., dated the 1st July, 2025, publishing the National Consumer Disputes Redressal Commission (Group 'A' posts) Recruitment (Second Amendment) Rules, 2025.

[Placed in Library. For (1) and (2), See No. L.T. 3043/18/25]

Contents Page

Notifications of the Ministry of Ports, Shipping and Waterways

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS (SHRI SHANTANU THAKUR): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Notifications of the Ministry of Ports, Shipping and Waterways, under sub-section (1) of Section 113 of the Inland Vessels Act, 2020: -

(1) G.S.R. 346(E)., dated the 28th May, 2025, publishing the Inland Vessels (Crew and Passenger Accommodation) Amendment Rules, 2025.

(2) G.S.R. 347(E)., dated the 28th May, 2025, publishing the Inland Vessels (Registration and other Technical Issues) Amendment Rules, 2025.

(3) G.S.R. 348(E)., dated the 28th May, 2025, publishing the Inland Vessels (Prevention and Containment of Pollution) Amendment Rules, 2025.

(4) G.S.R. 349(E)., dated the 28th May, 2025, publishing the Inland Vessels (Life Saving Appliances) Amendment Rules, 2025.

(5) G.S.R. 350(E)., dated the 28th May, 2025, publishing the Inland Vessels (Fire Fighting Appliances) Amendment Rules, 2025.

[Placed in Library. For (1) to (5), See No. L.T. 2972/18/25]

Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013: -

(1) G.S.R. 291(E)., dated the 7th May, 2025, publishing the Companies (Indian Accounting Standards) Amendment Rules, 2025.

(2) G.S.R. 317(E)., dated the 19th May, 2025, publishing the Companies (Accounts) Amendment Rules, 2025.

(3) G.S.R. 357(E)., dated the 30th May, 2025, publishing the Companies (Accounts) Second Amendment Rules, 2025.

(4) G.S.R. 358(E)., dated the 30th May, 2025, publishing the Companies (Management and Administration) Amendment Rules, 2025.

(5) G.S.R. 359(E)., dated the 30th May, 2025, publishing the Companies (Audit and Auditors) Amendment Rules, 2025.

(6) G.S.R. 360(E)., dated the 30th May, 2025, publishing the Companies (Registration Offices and Fees) Amendment Rules, 2025.

Contents Page

(7) G.S.R. 361(E)., dated the 30th May, 2025, publishing the Companies (Cost Records and Audit) Amendment Rules, 2025.

(8) G.S.R. 371(E)., dated the 6th June, 2025, publishing the Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2025.

(9) G.S.R. 426(E)., dated the 27th June, 2025, publishing the Companies (Incorporation) Amendment Rules, 2025.

(10) G.S.R. 427(E)., dated the 27th June, 2025, publishing the Companies (Restriction on number of layers) Amendment Rules, 2025.

(11) G.S.R. 443(E)., dated the 3rd July, 2025, publishing the Companies (Listing of equity shares in permissible jurisdictions) Amendment Rules, 2025.

(12) G.S.R. 452(E)., dated the 7th July, 2025, publishing the Companies (Corporate Social Responsibility Policy) Amendment Rules, 2025, under sub-section (4) of Section 469 of the Companies Act, 2013.

[Placed in Library. For (1) to (12), See No. L.T. 2884/18/25]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016: -

(1) IBBI/2025-26/GN/REG123., dated the 3rd April, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2025.

(2) IBBI/2025-26/GN/REG124., dated the 3rd April, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment) Regulations, 2025.

(3) IBBI/2025-26/GN/REG125., dated the 19th May, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2025.

(4) IBBI/2025-26/GN/REG126., dated the 19th May, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2025.

(5) IBBI/2025-26/GN/REG127., dated the 26th May, 2025, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fourth Amendment) Regulations, 2025.

(6) IBBI/2025-26/GN/REG128., dated the 4th July, 2025, publishing the

Contents Page

Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Fifth Amendment) Regulations, 2025.

[Placed in Library. For (1) to (6), See No. L.T. 3025/18/25]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON COAL, MINES AND STEEL

श्री दीपक प्रकाश (झारखंड): महोदय, मैं इस्पात मंत्रालय से संबंधित 'इस्पात स्क्रैप पुनर्चक्रण नीति' के संबंध में विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति (2024-25) के आठवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SHRI YERRAM VENKATA SUBBA REDDY (Andhra Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Finance:-

(i) Nineteenth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighth Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Finance (Departments of Economic Affairs, Expenditure, Public Enterprises and Investment and Public Asset Management);

(ii) Twentieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Ninth Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Finance (Department of Revenue);

(iii) Twenty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Tenth Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Corporate Affairs;

(iv) Twenty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eleventh Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Planning;

(v) Twenty-third Report on Action Taken by the Government on the

Contents Page

Observations/Recommendations of the Committee contained in its Twelfth Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Statistics and Programme Implementation; and

(vi) Twenty-fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Thirteenth Report on 'Demands for Grants (2025-26)' pertaining to the Ministry of Finance (Department of Financial Services).

REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON ENERGY

SHRI GULAM ALI (Nominated): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Department-related Parliamentary Standing Committee on Energy:-

(i) Sixth Report on Action-Taken by the Government on Observations/ Recommendations of the Committee contained in its First Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of Power;

(ii) Seventh Report on Action-Taken by the Government on Observations/ Recommendations of the Committee contained in its Second Report (Eighteenth Lok Sabha) on 'Demands for Grants (2024-25)' pertaining to the Ministry of New and Renewable Energy;

(iii) Eighth Report on 'Action-Taken by the Government on Observations/ Recommendations of the Committee contained in its Fourth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of Power'; and

(iv) Ninth Report on Action-Taken by the Government on Observations/ Recommendations of the Committee contained in its Fifth Report (Eighteenth Lok Sabha) on 'Demands for Grants (2025-26)' pertaining to the Ministry of New and Renewable Energy.

Contents Page

REPORTS OF THE COMMITTEE ON PUBLIC ACCOUNTS

DR. SUDHANSHU TRIVEDI (Uttar Pradesh): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Reports of the Committee on Public Accounts (2025-26):-

(i) Twenty-ninth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighty-fourth Report (Seventeenth Lok Sabha) on 'Misappropriation of Public Money in Department of Posts';

(ii) Thirtieth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighty-sixth Report (Seventeenth Lok Sabha) on 'Establishment and Operationalisation of Sagar Prahari Bal';

(iii) Thirty-first Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its Eighty-ninth Report (Seventeenth Lok Sabha) on 'Indo-Nepal Border Road Project'; and

(iv) Thirty-second Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in its One Hundred Fortieth Report (Seventeenth Lok Sabha) on 'Manpower and Logistics Management in Delhi Police'.

STATEMENTS BY MINISTERS

Status of implementation of Observations/Recommendations contained in the One Hundred Thirty-seventh and One Hundred Fiftieth Reports of the Department-related Parliamentary Standing Committee on Health and Family Welfare

आयुष मंत्रालय के राज्य मंत्री; तथा स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री प्रतापराव जाधव): महोदय, मैं 'वैक्सीन विकास, वितरण प्रबंधन और महामारी कोविड-19 का शमन' के संबंध में विभाग-संबंधित स्वास्थ्य और परिवार कल्याण संबंधी संसदीय स्थायी समिति के एक सौ सैंतीसवें और एक सौ पचासवें प्रतिवेदनों में अंतर्विष्ट समुक्तियों/सिफारिशों के कार्यान्वयन की स्थिति के संबंध में वक्तव्य देता हूं।

[Placed in Library. See No. L.T. 2967/18/25]

Contents Page

Status of implementation of Recommendations/Observations contained in the Second, Fourth and Twenty-third Reports of the Department-related Parliamentary Standing Committee on Water Resources

जल शक्ति मंत्रालय में राज्य मंत्री (श्री राज भूषण चौधरी): महोदय, मैं निम्नलिखित के संबंध में वक्तव्य देता हूं:-

(क) जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग) की अनुदान मांगों (2024-25) के संबंध में विभाग-संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति के दूसरे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

[Placed in Library. *See* No. L.T. 2955/18/25]

(ख) जल शक्ति मंत्रालय (जल संसाधन, नदी विकास और गंगा संरक्षण विभाग) की अनुदान मांगों (2025-26) के संबंध में विभाग-संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति के चौथे प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

[Placed in Library. *See* No. L.T. 2956/18/25]

(ग) 'देश में ग्लेशियर प्रबंधन - हिमनद झीलों के टूटने के कारण हिमालयी क्षेत्र में अचानक आने वाली बाढ़ सहित ग्लेशियरों/हिमनद झीलों की निगरानी' के संबंध में विभाग-संबंधित जल संसाधन संबंधी संसदीय स्थायी समिति के तेईसवें प्रतिवेदन (सत्रहवीं लोक सभा) में अंतर्विष्ट सिफारिशों/समुक्तियों के कार्यान्वयन की स्थिति।

[Placed in Library. *See* No. L.T. 2957/18/25]

ANNOUNCEMENT BY THE CHAIR

श्री उपसभापति: माननीय सदस्यों, हमारे लिए जीवन का सुअवसर है कि सदन में हम माननीय Leader of Opposition श्री मल्लिकार्जुन खरगे जी के साथ बैठते हैं। उनके प्रति आदर है, बहुत कुछ सीखा है और सीखता हूं। उनका 1 अगस्त, 2025 का एक पत्र मिला है, जिसमें उन्होंने लिखा है, I quote:

"CISF personnel are made to run into the well of the House when the Members are exercising their democratic right of protest."

चूंकि Chair और the Leader of the Opposition के बीच पत्र privileged communication की category में आते हैं, इसलिए उन्हें मेरे ध्यान में आने से पहले मीडिया में जारी करना कितना उचित है, यह उनके और आप सभी के conscience, विवेक पर छोड़ता हूं।

...(**व्यवधान**)...

यह चिंताजनक तथ्य है कि ...(**व्यवधान**)... Please listen. Jairamji, please listen. ...*(Interruptions)*... पहले चेयर को अपनी बात रखने दीजिए। यह चिंताजनक ...(**व्यवधान**)... चेयर की मर्यादा मीडिया के ...(**व्यवधान**)... तिवारी जी, आपकी बात रिकॉर्ड

Contents Page

पर नहीं जा रही है। आप चेयर को बोलने नहीं दे रहे हैं। पहले आप सुन लें, उसके बाद ...(**व्यवधान**)...

श्री प्रमोद तिवारी (राजस्थान) : *

श्री उपसभापति: चूंकि चेयर की मर्यादा मीडिया के पास जाने की अनुमति नहीं देती, अतः इस पत्र से जुड़े बिंदुओं के संदर्भ में rules position एवं relevant facts सदन के संज्ञान में लाना चाहता हूं। ...(**व्यवधान**)...

Please, no disruption. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... सिर्फ मेरी बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... यह चिंताजनक तथ्य है कि मौजूदा सत्र में लगातार disruptions की घटनाएं हो रही हैं। ...(**व्यवधान**)...

डा. सैयद नासिर हुसैन (कर्नाटक) : सर, एलओपी को जवाब देने दीजिए। ...(**व्यवधान**)...

श्री उपसभापतिः मुझे पूरा पढ़ लेने दीजिए, मैं एलओपी को बोलने दूंगा। ...(**व्यवधान**)... नासिर जी, आप सीट पर जाएं, मैं एलओपी को बोलने दूंगा। ...(**व्यवधान**)... मुझे अपनी बात कहने दीजिए। ...(**व्यवधान**)... मुझे अपनी बात कहने दीजिए। मैं एलओपी को बोलने दूंगा। ...(**व्यवधान**)... मैं माननीय एलओपी को बोलने दूंगा। आप मेरी बात सुन लें। ...(**व्यवधान**)... मैं माननीय एलओपी को बोलने दूंगा। आप पहले चेयर की पूरी बात सुन लें। प्लीज़, ...(**व्यवधान**)... प्लीज़, ...(**व्यवधान**)...

श्री मुकुल बालकृष्ण वासनिक (राजस्थान) : सर, आप एलओपी को भी अपना पूरा खुलासा करने की इजाजत दें।

श्री उपसभापति: जरूर, जरूर। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

यह चिंताजनक तथ्य है कि मौजूदा सत्र में लगातार disruptions की घटनाएँ हो रही हैं। चेयर द्वारा बार-बार की गई अपील के बावजूद कई माननीय सदस्यों ने रूल 235 और रूल 238 के प्रावधानों को wilfully violate कर सदन को बाधित किया।

इसी 28 जुलाई को YSRCP के एक सदस्य बोल रहे थे, तो कुछ सदस्यों ने दूर से अपनी सीटों से उठ कर उनके पास जाकर उनको बोलते समय माइक पर disrupt किया।

...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... नहीं, आपकी तरफ से कोई आवाज नहीं आनी चाहिए। प्लीज़। हम सबको मिल कर सदन को गरिमा के साथ चलाना है। आप मेरी बात सुनें, प्लीज़।

क्या यह उस सदस्य के विशेषाधिकार या बोलने के, अभिव्यक्ति के अधिकार का हनन नहीं था? ...(**व्यवधान**)...

---

* Not recorded.

Contents Page

31 जुलाई को ...(**व्यवधान**)... प्लीज़ ...(**व्यवधान**)... 31 जुलाई को एक माननीय मंत्री देश के लिए महत्वपूर्ण विषय पर *suo motu* बयान दे रहे थे, तब सदन के कुछ माननीय सदस्यों द्वारा उनके पास जाकर लगातार नारेबाजी हुई, व्यवधान किया गया। क्या इससे जनता को जानकारी देने का संसद का एक महत्वपूर्ण काम बाधित नहीं हुआ?

1 अगस्त को ही आप के एक माननीय सदस्य एक बहुत महत्वपूर्ण विषय पर ज़ीरो ऑवर में अपनी बात रख रहे थे। एक अन्य माननीय सदस्या ने दूर से अपनी सीट से जाकर उनके माइक के पास ऊँची आवाज में नारे लगा कर उन्हें बाधित किया।

25, 28, 29, 31 जुलाई और 1 अगस्त को घटित इस तरह की घटनाएँ parliamentary records में दर्ज हैं। हम माननीय सदस्यों को self-introspection करना चाहिए कि क्या ऐसे काम सदन की गरिमा, मर्यादा बढ़ाते हैं?

जैसा कि आप सभी जानते हैं, सदन का वह एरिया, जिसे आम भाषा में वेल कहते हैं, उसकी एक sanctity है और वहाँ पर entry regulated है। वहाँ जाकर नारे लगाना, सदन की कार्यवाही बाधित करना सर्वथा अनुचित है। उस स्थान की sanctity violate करना सदन की गरिमा गिराने जैसा है।

ज्यादा पीछे न जाकर सदन के भीतर पिछले कुछेक वर्षों में वेल में जाकर की गई कुछ दुर्भाग्यपूर्ण घटनाओं का उल्लेख करना चाहूँगा। इस सदन में सदस्यों द्वारा माननीय मंत्रियों, सेक्रेटरी-जनरल व Table of the House पर बैठे अधिकारियों से बिल की कॉपी और अन्य महत्वपूर्ण संसदीय पेपर्स छीन कर फाड़े गए, उन्हें उछाला गया।

वेल एरिया में चेयर, सेक्रेटरी-जनरल की चेयर, Table of the House और उस पर बैठे अधिकारियों की सुरक्षा के लिए Parliamentary Security के personnel द्वारा उस एरिया को cordon off करना पड़ा। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)...

संसद के सुरक्षाकर्मियों का सदन में उपस्थित रहना नई बात नहीं है। ...(**व्यवधान**)... आप जानते हैं कि इस सर्विस की नींव ...(**व्यवधान**)... आप जानते हैं कि इस सर्विस की नींव Central Legislative Assembly के पहले elected भारतीय अध्यक्ष, आदरणीय विट्ठल भाई पटेल द्वारा 1930 में डाली गई थी। ये सुरक्षाकर्मी तब से अपना काम कर रहे हैं, जो specially trained हैं और किसी तरह की फोर्स का इस्तेमाल न करके अपना काम सदन की गरिमा को ध्यान में रख कर करते हैं। ...(**व्यवधान**)...

जहाँ तक सदस्यों द्वारा अपने democratic right of dissent exercise करने की बात है, वह उनका अधिकार है। ...(**व्यवधान**)... जहाँ तक सदस्यों द्वारा अपने democratic right of dissent exercise करने की बात है, ...(**व्यवधान**)... यह उनका अधिकार है, पर वह इस सदन के नियमों और परंपराओं के तहत ही, अपनी सीट से ही, न कि किसी अन्य की सीट या सदन के भीतर किसी अन्य जगह से। ...(**व्यवधान**)... नियम के तहत अगर अपनी सीट पर नहीं हैं, तो माननीय सदस्य द्वारा कही गई बातों को रिकॉर्ड नहीं किया जाता।

माननीय नेता प्रतिपक्ष, जिनका लंबा संसदीय अनुभव है, मैं उनसे यह अपील करूँगा कि वे विचार करें कि वेल में आना, शोर मचाना, सदन न चलने देना, अन्य सदस्यों को जो सदन की कार्यवाही में भाग ले रहे हैं, उन्हें न बोलने देना, कैसे किसी सदस्य का democratic right to protest माना जा सकता है!

Contents Page

वेल में जाकर नारे लगाने व अन्य सदस्यों को न बोलने देने पर 1978 में ...(**व्यवधान**)... Tiruchi Sivaji, please sit down. 1978 में तब के माननीय सभापति ने इसे "contempt of House" की संज्ञा दी थी।

26 अप्रैल 1988 को, तब के माननीय उपसभापति ने इस प्रकार के conduct को "most disgusting" कहा था। अगले दिन माननीय सभापति ने इस घटना को ...(**व्यवधान**)... अगले दिन माननीय सभापति ने इस घटना को "repulsive and deplorable" कहा था। ...(**व्यवधान**)... उन्होंने caution किया कि "such an act which brought disrepute to the House, would not be tolerated."

मैं बता रहा हूँ, यह 1978 में तब के चेयरमैन ने कहा था, डिप्टी चेयरमैन ने कहा था। ...(**व्यवधान**)...

इसी तरह 3 मार्च, 2008 को जब कुछ माननीय सदस्यों ने Well of the House में घुस कर नारे लगाए थे, तब के माननीय चेयरमैन ने इसे rules का violation बताया। उन्होंने इस सदन द्वारा Golden Jubilee of Independence के समय पास किए गए Resolution की तरफ ध्यान दिलाया, जिसमें अन्य चीजों के अलावा हमने यह संकल्प लिया था कि "We will refrain from transgressing into official areas of the House, or, from any shouting of slogans."

इसके बाद राज्य सभा के 230वें सेशन (2014) में जब कई सदस्य वेल ऑफ द हाउस से नारे लगा रहे थे, तब के चेयरमैन ने कहा था, and I quote,

"Hon. Members, for several days now, we have been in a situation of being forced to witness deviations from the decorum of the House by Members coming into the Well and shouting slogans."

'Entering the Well of the House and persistently and willfully obstructing the proceedings of the House' को उन्होंने "gross disorderly conduct in violation of rules and etiquettes of the House" कहा था।

इसी 230वें सेशन में, एक सदस्य वेल में नारेबाजी कर सदन की कार्यवाही बाधित कर रहे थे, तो उपसभापति ने कहा था "this might tantamount to breach of privilege of the House." जिसके लिए माननीय सदस्य ने unconditional माफी मांगी and he also expressed regret for the inconvenience caused to the officers and staff of the Secretariat.

मैं दोहराना चाहूँगा कि प्रश्न काल और शून्य काल, दोनों ही प्रत्येक सदस्य के लिए सरकार को accountable बनाने और लोक महत्व के urgent मुद्दों को उठाने के लिए महत्वपूर्ण औजार हैं।

वर्तमान सत्र में अब तक विभिन्न महत्वपूर्ण विषयों पर हमारे पास 150 Starred Questions, 150 Zero Hour submissions और 150 Special Mentions raise करने का मौका था, लेकिन लगातार व्यवधान के कारण हम केवल 13 Starred Questions, 5 Zero Hour submissions और 17 Special Mentions ही ले पाए। ...(**व्यवधान**)... व्यवधान के कारण इस सत्र में अब तक हम 41 घंटे, 11 मिनट गंवा चुके हैं।

Contents Page

This way, are we not abdicating our responsibilities as Members of Parliament? Is it not a disservice to the people whom we represent? ...(*Interruptions*)...

चेयर, माननीय LoP से अपील करती है कि वे ऐसे माननीय सदस्यों को, जो नियम और परंपराओं की अवहेलना करते हैं, यह सलाह दें कि वे सदन का कामकाज चलने दें और इसकी मर्यादा भंग न करें। ...(**व्यवधान**)... यह पक्ष और विपक्ष की सामूहिक जिम्मेदारी है कि सदन की dignity, decorum और prestige पर आंच न आने दें। ...(**व्यवधान**)...

पुनः आप सभी सदस्यों से आग्रह है कि आप सभी बहस में भाग लें। सदन को बिना बाधा चलने दें। ...(**व्यवधान**)... हमारी सामूहिक जिम्मेदारी, कामकाज, मर्यादा, आचरण से ही इस मुल्क में लोकतंत्र की जड़ें गहरी होंगी। ...(**व्यवधान**)...

अंत में, देश के पहले प्रधान मंत्री पंडित जवाहरलाल नेहरू की कही बात, let me quote. ...(*Interruptions*)... प्लीज़, अपनी सीट पर जाएँ। अंत में, देश के पहले प्रधान मंत्री पंडित जवाहरलाल नेहरू की कही बात, जो उन्होंने 14 अगस्त, 1958 को इसी सदन में कही थी, उसे quote करते हुए, मैं अपनी बात खत्म करूँगा। ...(**व्यवधान**)... I quote:

"Pandit Jawaharlal Nehru*ji*. "Parliament does set some kind of an example to the rest of the country. As we behave here to each other, towards our work, towards the general public, so, to some extent, others will behave elsewhere, whether in the State Legislatures or in the many other organs of self-government that exist in the country, right way down to that foundation of our democracy—the Panchayats in the villages." मैं पंडित जी का quote पढ़ रहा हूँ। ...(**व्यवधान**)... मुझे पढ़ने दें, आप चुप रहें। ...(**व्यवधान**)... "Even the Panchayats will be affected by the tone we set in this Sovereign Parliament of India. Therefore, on all of us rests this great responsibility, not only to behave as we should behave, but to remember always that a million eyes are upon us and we may not do something that brings the slightest discredit on Parliament or set a wrong line before the people..."

Thank you. ...(*Interruptions*)... माननीय LoP. ...(**व्यवधान**)... प्लीज़, आप लोग अपनी सीट्स पर जाएँ। मैं माननीय LoP को बोलने की इजाजत दूँगा। आप सब अपनी सीट्स पर जाएँ। ...(**व्यवधान**)... आप सभी अपनी सीट्स पर जाएँ। आप चेयर पर आरोप लगाएँगे और चेयर की भी बात नहीं सुनते? ...(**व्यवधान**)... आप चेयर पर आरोप लगाते हैं और चेयर का पक्ष नहीं सुनते हैं। ...(**व्यवधान**)... मैं पंडित जवाहरलाल नेहरू जी को quote कर रहा हूँ। ...(**व्यवधान**)... Renuka*ji*, please go back to your seat. आप अपनी सीट पर जाएँ। ...(**व्यवधान**)... आप सभी अपनी सीट्स पर जाएँ। ...(**व्यवधान**)... मैं माननीय LoP को बोलने की इजाजत दे रहा हूँ।

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं आपका धन्यवाद करता हूँ कि ...(**व्यवधान**)...

Contents Page

MR. DEPUTY CHAIRMAN: Tiruchi ji, I am allowing the LoP to speak. Only the Leader of the Opposition, nobody else. ...(Interruptions)... Only the Leader of the Opposition.

श्री मल्लिकार्जुन खरगे: सर, मैं आपका धन्यवाद करता हूँ, क्योंकि आपने बहुत बड़ा ज्ञान हमें दिया, जो हमने नहीं पढ़ा था। नहीं, मैंने आपसे लिया। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगे: नहीं, सर। ये जो बहुत से references थे, जो हमने पढ़े नहीं थे, आपने हमें पढ़ाया, इसीलिए मैं आपको धन्यवाद देता हूँ। ...(**व्यवधान**)...सर, दूसरी चीज़, मैंने आपको क्या लिखा, वह मैं पढ़ता हूँ। ...(**व्यवधान**)... "I am writing to you on behalf of the Opposition Parties in Rajya Sabha. We are astonished and shocked at the manner in which the CISF personnel are made to run into the Well of the House when the Members are exercising their democratic right of protest. We saw this yesterday and we saw this today as well. As our Parliament has been reduced to such a level, this is most objectionable and we condemn it unequivocally. We expect that in the future, CISF personnel will not come trooping in the Well of the House when Members are raising important issues of public concern.' मैंने इतना ही लिखा और मैं आपको लेटर भेजा। Naturally, it is not possible to inform every Member. So, I gave a press note that I have written like this. Sir, shall I ask you one thing? When Jaitleyji was the Leader of the Opposition in the Upper House and Sushma Swarajji was the Leader of the Opposition in the Lok Sabha, what did they say? उन्होंने क्या कहा? उन्होंने यह कहा कि डिस्टर्ब करना भी democratic process को strengthen के लिए है। ...(**व्यवधान**)...

श्री उपसभापतिः कृपया बीच में न बोलें, एलओपी जी को बोलने दें। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः "यह कोई बड़ी बात नहीं है, हम democratic way में ही प्रोटेस्ट कर रहे हैं और यह करते रहेंगे, यह हमारा राइट है" - यह उन्होंने कहा। अगर मैंने लेटर लिखा, तो उससे आपको इतना objection क्यों है?

श्री उपसभापतिः माननीय एलओपी, आपने बोल लिया।

SHRI MALLIKARJUN KHARGE: To safeguard the interests...

MR. DEPUTY CHAIRMAN: This was said outside the House and, therefore, I intervened. ...(Interruptions)... ये सारी बातें outside हाउस कही गई थीं, इसलिए यह आपको बताना मेरा दायित्व था। ...(**व्यवधान**)...

Contents Page

SHRI MALLIKARJUN KHARGE: To safeguard the interests of the Members of Parliament, अगर आप सीआईएफएस को अंदर लाते हैं...

श्री उपसभापतिः मैं फिर correct कर रहा हूँ और मैंने explain कर दिया कि वह सीआईएसएफ नहीं है, बल्कि पार्लियामेंट सेक्युरिटी सर्विस है। ...(**व्यवधान**)... It was Parliament Security Service. ...(Interruptions)... It was Parliament Security Service. Correct it. ..(Interruptions).. आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... I will come to Rule 267 notices. ...(Interruptions)... नहीं, नहीं, माननीय एलओपी बोल चुके। ...(**व्यवधान**)... माननीय एलओपी, आपने अपनी बात कह ली। माननीय एलओपी को माइक दें। ...(**व्यवधान**)... माननीय एलओपी, कृपया आप बोलें। ...(**व्यवधान**)... कृपया आप लोग अपनी सीट पर जाएँ। ...(**व्यवधान**)... Please go back to your seats. ...(Interruptions)...

श्री मल्लिकार्जुन खरगेः सर, हमारे पार्लियामेंट के स्टाफ इतने सशक्त हैं कि वे हमें प्रोटेक्ट करने के लिए मजबूत हैं और वह आपके कंट्रोल में आता है। ...(**व्यवधान**)...

श्री उपसभापतिः वे पार्लियामेंट के ही स्टाफ थे। ...(**व्यवधान**)... वे पार्लियामेंट सेक्युरिटी के लोग थे। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः सर, क्या आप पुलिस को लाकर, military को लाकर यहाँ हाउस चलाना चाहते हैं? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I want to correct you. पार्लियामेंट सेक्युरिटी के लोग थे। ...(**व्यवधान**)... धन्यवाद, माननीय एलओपी। ...(**व्यवधान**)... मैं पुनः स्पष्ट कर दूँ कि पार्लियामेंट सेक्युरिटी के लोग यहाँ काम कर सकते हैं और कोई नहीं। ...(**व्यवधान**)... कृपया यहाँ पर भ्रमित करने वाली बातें न बोलें। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः सर, इसी हाउस में ...(**व्यवधान**)... जैसे आदमी को यहाँ के सभी स्टाफ ने उठा कर बाहर फेंका था।

MR. DEPUTY CHAIRMAN: No, please. ...(Interruptions)...

श्री मल्लिकार्जुन खरगेः सर, लेकिन आज आप हमें जो इस ढंग से ट्रीट कर रहे हैं, विट्ठलभाई पटेल से लेकर...

MR. DEPUTY CHAIRMAN: Let me come to Rule 267 notices. ...(Interruptions)...

Contents Page

श्री मल्लिकार्जुन खरगेः क्या हम उतने अज्ञानी हैं? ...(**व्यवधान**)... क्या हमें कुछ समझ में नहीं आता है? ...(**व्यवधान**)...

श्री उपसभापतिः धन्यवाद, धन्यवाद। यहाँ सिर्फ पार्लियामेंट सेक्युरिटी में लगे लोग, मार्शल्स ही आ सकते हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः सर, इसीलिए मैं इस चीज को condemn करता हूँ और यह कहता हूँ कि इसको प्रोसीडिंग से निकाल दीजिए। ...(**व्यवधान**)... इसका कोई वास्ता नहीं है, इसलिए इसे कृपा करके ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I want to clarify कि पार्लियामेंट सेक्युरिटी सर्विस के लोग ही यहाँ एंटर कर सकते हैं और वे हमेशा आते रहे हैं, जब जरूरत पड़ी है। ...(**व्यवधान**)... It want to put it on record. ...(Interruptions)...

SHRI MALLIKARJUN KHARGE: All the examples which you have given should be removed from the proceedings.

OBSERVATIONS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, on Rule 267 ...(Interruptions)... 34 notices have been received under Rule 267. It is observed that several notices under Rule 267 are being given on daily basis.

श्री जयराम रमेश (कर्नाटक): सर, कृपया आप उसको पढ़िए कि क्या-क्या नोटिस है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please, please. जयराम जी, कृपया बोलने दीजिए। मैं पढ़ ही रहा हूँ। मैं रूल 267 के बारे में पढ़ रहा हूँ। आप मुझे समय दें और धैर्य रखें।

Hon. Members, 34 notices have been received today under Rule 267. It is observed that several notices under Rule 267 are being given on daily basis.

Most of these notices do not mention ...*(Interruptions)*... आप चेयर को बोलने नहीं दे रहे हैं। मैं बता रहा हूँ। ...(**व्यवधान**)...

Most of these notices do not mention the rule they seek to suspend, a mandatory requirement under Rule 267. Other notices do not contain any motion drawn in proper format. The detailed directives imparted by the Chair on 8th December and 19th December, 2022 are not complied with.

Contents Page

Some Members have been consistently raising varied issues including those that are *sub judice* or pertain to matters within the jurisdiction of State Governments that cannot be raised in the House. ...*(Interruptions)*... Some other Members are giving notices on different subjects daily which are in the nature of issues to be raised during Zero Hour or Special Mention. ...*(Interruptions)*... It, *prima facie*, appears that Members are themselves not sure on which subject they want to seek suspension of listed Business of the day. ...*(Interruptions)*...

I may also add that the issues on which Members are repeatedly seeking suspension of listed Business can be raised by other parliamentary devices like Short Duration Discussion, Calling Attention Notices, etc. ...*(Interruptions)*...

Despite there being clear rules and elaborate Rulings/Directions, regrettably, some Members are using Rule 267 in an apparently casual manner. When these notices are disallowed, the House is disrupted. ...*(Interruptions)*... Our previous Chairmen were of the considered opinion that Rule 267 was applicable for raising rarest of rare cases and never on matters of routine nature. ...*(Interruptions)*... Members would appreciate that between 2000 and 2004, no Rule-267 notices were allowed. Between 2004 and 2009, only four substantive discussions under Rule 267 took place. Further, out of 491 notices received under Rule 267 between June 2009 and May 2014, only one substantive discussion took place by suspending the Business of the House. ...*(Interruptions)*... From the year 2014 till the last Session of Rajya Sabha, out of 3,152 notices received under Rule 267, only six notices were admitted for substantive discussion.

Members may recall that a previous Speaker, Lok Sabha, Shri Balram Jakhar, held that he cannot make any comment upon the actions and decisions of the Election Commission. He *inter alia* stated the following:

"*You know that I cannot comment upon the actions and decisions of the Election Commission which is an autonomous body. Never before have I done it nor will I do it now. Until and unless you change the Constitution and bring the Election Commission under your purview, we cannot comment on its actions. I am only concerned with this that the Election Commission is an autonomous body and its decisions cannot be discussed here...*"

This is from Lok Sabha Debate dated 14.12.1988.

...(Interruptions)...

On the question of suspension of Question Hour, the previous Chairman held that if an individual Member suggests the suspension of Question Hour for which the

Contents Page

Chair must give permission, then, the Chair has to be satisfied that there is a broad consensus about such suspension.

Members may recall that on 18th December 2014, during the Question Hour, when Members raised the issue of a notice for the suspension of the Question Hour under Rule 267, the Chairman stated:

"For Rule 267, I will tell you precisely what you have to do. If you give notice under Rule 267, the notice has to be accepted by the Chair...that is point one; let me list out the rest to you. Then, a motion has to be moved; then a motion has to be carried; only then can you discuss something which is not in the listed Business...The position of the Chair is clear that if an individual member suggests the suspension of a rule, for which the Chair has to give permission, then, the Chair has to be satisfied that there is a broad consensus about such suspension".

[Rajya Sabha Debate dated 18.12.2014]

...(Interruptions)...

मैं रूल की स्थिति बता रहा हूं। ...(**व्यवधान**)... प्लीज़, सुन लीजिए। आप जिसके लिए agitated हैं, मैं रूल की स्थिति बता रहा हूं। ...(**व्यवधान**)...

Regarding raising of *sub judice* matter, restriction has been self-imposed by Parliament in consideration of the fact that deliberations in a House on a matter which is before the court might influence the latter and thus, the *sub judice* rule has found a place in the Rules of both Houses of Parliament. ...(*Interruptions*)...

As per the provisions in the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha), any matter which is under adjudication by a court of law having jurisdiction in any part of India cannot be raised in the House in any form such as questions, motions, resolutions and Special Mention or referred to in the House during any discussion or debate.

[Rules 47 (2) (xix), 157 (v), 169 (viii), 180 B (vi) and 238 (i) respectively]

Members may recall that they cannot refer to any matter of fact on which a judicial decision is pending. The observation of the Chair in one such matter is as under:

On 15th March, 1972, while Shri Niren Ghosh was going into the details of a case which was sub judice, Shri Pranab Kumar Mukherjee objected and said that a case which was sub judice could not be brought before the House in any manner or form.

The Deputy Chairman upheld his view and observed: If it is sub judice, you should not refer to it.

[Rajya Sabha Debate dated 15.3.1972]

Contents Page

...(*Interruptions*)...

It is well established that any discussions on matters pending adjudication before courts of law should be avoided on the floor of the House so that courts function uninfluenced by anything said outside the ambit of trial and the observation of the Chair in one such matter is as under:

"On 25th November, 1986, Shri K. Mohanan wanted to raise a question with regard to the decision of the Court in Kerala. He said that Mr. Justice Sukumaran of the Kerala High Court in his verdict had stated that the Electricity Minister, Shri R. Balakrishna Pillai, had violated his oath of office and his reappointment as a Minister of State was unconstitutional. The Chairman observed:

"Now I must stop. The point is this, as I have understood the matter. The Kerala High Court has said that this has been referred to the Division Bench of Kerala High Court to advise them whether it has powers under Article 226 of the Constitution on the matter raised. Therefore, it is again fully sub judice and no decision has been taken. I am afraid, I cannot allow this discussion. I therefore say, I rule this out."

[Rajya Sabha Debate dated 25.11.1986]

...(*Interruptions*)...

Members, therefore, are requested not to use Rule 267 more like a device being in the nature of Adjournment Motion rather than a motion for Suspension of Rules. Like Lok Sabha, there is no provision for Adjournment Motion in Rajya Sabha.

Since none of the notices received under Rule 267 are in adherence to the requirement of the rules as enunciated in the past, I am not admitting these notices. ...(*Interruptions*)...

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरेन रिजिजु): सर, क्योंकि आपने एलओपी को बोलने का मौका दिया, तो मुझे भी respond करना होगा। ...(**व्यवधान**)... मैं क्लैरिफिकेशन के लिए सिर्फ एक बात पूछना चाहता हूं। ...(**व्यवधान**)... Leader of Opposition बहुत वरिष्ठ हैं, ...(**व्यवधान**)... श्री मल्लिकार्जुन खरगे जी ने जो सवाल उठाया ...(**व्यवधान**)... उन्होंने specifically कहा कि सदन में मिलिट्री, सीआईएसएफ और दिल्ली पुलिस के जवानों को लाया गया, तो मैं यह पूछना चाहता हूं, ...(**व्यवधान**)... क्योंकि यह रिकॉर्ड पर क्लियर है कि सदन में सिर्फ मार्शल ही आ सकता है। ...(**व्यवधान**)... उस दिन भी मार्शल ही थे, तो Leader of Opposition ने जो mislead किया, सदन के सामने गलत तथ्य रखा और आपको भी पत्र लिखा, ...(**व्यवधान**)... इतने सीनियर लीडर और सदन के Leader of Opposition जब चेयर को गलत पत्र लिखते हैं और गलत तथ्य रखते हैं, तो इसके लिए क्या कार्यवाही होनी चाहिए, नहीं तो हर एक सदस्य गलत बात लिखेगा। ...(**व्यवधान**)... यह रिकॉर्ड में भी दिया है। ...(**व्यवधान**)... मैं कल

Contents Page

से देख रहा हूं कि न्यूज़पेपर और टेलीविज़न में भी इस बात को दोहराया गया है। ...(**व्यवधान**)... न सिर्फ मल्लिकार्जुन खरगे जी ने, बल्कि Opposition के कई लोगों ने यह कहा है कि सदन में मिलिट्री, पुलिस और सीआईएसएफ को लाए हैं, जबकि यह गलत है। ...(**व्यवधान**)... जो भी इस सदन में आते हैं, वे मार्शल ही होते हैं।

श्री उपसभापतिः इस तरह की गलत बात करके इस सदन की गरिमा को गिराने का काम बिल्कुल भी नहीं होना चाहिए, यह मैं आपके माध्यम से LoP और पूरी Opposition parties से अनुरोध करना चाहता हूं। ...(**व्यवधान**)... माननीय लीडर ऑफ दि हाउस कुछ कहना चाहते हैं। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... I will give you the opportunity to speak. ...(*Interruptions*)... Tiruchi*ji*, please sit down, I would give you the opportunity to speak.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे)ः सर, वे ठहरे हुए थे, बोल रहे थे, तो same law उनके ऊपर भी applicable होता है। उपसभापति महोदय, मैं आपसे पूछना चाहता हूं, क्योंकि आप मेरे नेता हैं, वे नहीं हैं। ...(**व्यवधान**)...

श्री उपसभापति : नहीं, नहीं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः जब ये भी थे और जब मैंने जिक्र किया कि CISF तो थी, लेकिन पहले के जो Opposition Leader थे, उन्होंने कहा था कि disruption is also a part of democracy. ...(*Interruptions*)... यह आपको मालूम है। दूसरी चीज़ यह है कि आपने जो CISF लगाई है ...(**व्यवधान**)...

श्री उपसभापतिः मैं फिर से संशोधन कर रहा हूं कि CISF नहीं है ...(**व्यवधान**)... *Mananiya* Leader of the Opposition, CISF नहीं है। यहां सिर्फ मार्शल ही आ सकते हैं। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः[£]

श्री उपसभापतिः यह गलत आरोप है। ...(**व्यवधान**)...

श्री मल्लिकार्जुन खरगेः कौन चला रहा है, क्योंकि उनका ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: *Mananiya* Leader of the House. Leader of the House, आपकी बात ही record पर जाएगी। आप बोलिए।

सभा के नेता (श्री जगत प्रकाश नड्डा)ः उपसभापति जी, आज का दिन बहुत ही ऐतिहासिक दिन है। ...(**व्यवधान**)... हिस्टोरिकल डे है, क्योंकि पार्लियामेंट में, राज्य सभा में जो आपने दो

[£] *Exupnged as ordered by the Chair.*

Contents Page

observations दी हैं, वे दो observations सदा-सदा के लिए अंकित रहेंगी, record में रहेंगी और वे आगे राज्य सभा को चलाने के लिए reference point बनेंगी। ...(**व्यवधान**)... आपने आज अपनी ruling के माध्यम से दूध का दूध और पानी का पानी किया है। आपने clearly यह बताया है ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Sushmita*ji*, please. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: जब सच्चाई सुनने की ताकत नहीं होती, तो यही शब्द निकलते हैं। ...(**व्यवधान**)...

श्री उपसभापति : आप बोलिए। ...(**व्यवधान**)...

श्री जगत प्रकाश नड्डा: मैं यह कह रहा था कि आपने बखूबी इस बात को स्पष्ट किया कि proceedings को disturb करना undemocratic है और यह rules के खिलाफ है। आपने 31 July, 28 July, 25 July और 1 August को उन घटनाओं को उद्धृत किया, जो प्रजातांत्रिक तरीके से House को चलाने में बाधक हैं। ...(**व्यवधान**)... आपने यह भी बताया कि जब कोई speaker बोल रहा है ...(**व्यवधान**)... अब मैं यहां से बोल रहा हूं, तो मेरे बगल में आकर खड़ा होकर कोई नारे लगाएगा, this is not democracy, this is not how the House functions. ...*(Interruptions)*... यह काम करने का तरीका नहीं होता है। मैंने कई बार कहा है...(**व्यवधान**)... मैडम, मेरी बात सुन लीजिए। ...(**व्यवधान**)... मैंने इन लोगों को कई बार कहा है कि मैं 40 साल से ज्यादा opposition में रहा हूं, तो मुझसे tuition ले लीजिए, मैं बता दूंगा कि किस तरह से opposition को व्यवहार करना होता है। ...(**व्यवधान**)... अभी आप नए-नए हैं। ...(**व्यवधान**)... अभी केवल दस साल ही हुए हैं। ...(**व्यवधान**)... अभी 30-40 साल और रहना है, तो मुझसे tuition ले लीजिए। ...(**व्यवधान**)... मैं आपको बताऊंगा कि opposition कैसे होती है। ...(**व्यवधान**)... दूसरी बात, जो Leader of the Opposition ने कही कि disturbance ...(**व्यवधान**)... यह बात अरुण जेटली जी ने कही थी और मैं फिर कहता हूं कि disturbance के बहुत-से तरीके हैं, इसलिए हमसे tuition ले लो। ...(**व्यवधान**)... लेकिन, in democracy, अगर आप लाठी भांजें और आपकी लाठी मेरी नाक पर लगे, तो your democracy ends where my nose begins. You have to understand that. इसलिए मैं बोलना चाहता हूँ कि इनकी डेमोक्रेसी वहाँ समाप्त हो जाती है, जब वे अपने स्थान को छोड़कर रूलिंग पार्टी के किसी ऐसे व्यक्ति को, जिसे बोलने का अधिकार है, उसे डिस्टर्ब करते हैं और उसके बगल में नारे लगाते हैं। ...(**व्यवधान**)... यह अनडेमोक्रेटिक भी है। This is not disturbance; this is anarchism. ये एनार्किज़म करने की कोशिश करते हैं, जिसे हमें समझना चाहिए। तीसरी बात, आपने डिस्टर्बेंस के बारे में कहा। ...(**व्यवधान**)... आपने बाद में जो ऑब्ज़र्वेशन्स दीं, वे बहुत ही महत्वपूर्ण हैं, जिसे हमें सदा-सदा के लिए ध्यान में रखना चाहिए। ...(**व्यवधान**)... Any person who is in the House to maintain discipline and decorum by the order of the Chair is a marshal. ...*(Interruptions)*... He is a marshal and, that is why, he is here. ...*(Interruptions)*... इन्हें इस बात की तकलीफ है कि जब आपने डिसिप्लिन लागू किया - इन्हें जो एनार्किज़म करने की छूट थी – तब आपने उस पर रोक लगाई। ...(**व्यवधान**)... उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ। ...(**व्यवधान**)... साथ ही, मेरा

Contents Page

मानना है कि आपने जो ऑब्ज़र्वेशन्स दी हैं, वे बहुत सही हैं, हिस्टोरिकल हैं, रेफरेंस के काम आएंगी और आगे वे रेफरेंस प्वाइंट्स बनेंगे।

MR. DEPUTY CHAIRMAN: Hon. Members, casting aspersions on the Chair will not go on record as per rules. Now, Shri Tiruchi*ji*. *...(Interruptions)...* Please. Go back to your seats. *...(Interruptions)...* Tiruchi*ji* will speak. No problem. Please. *...(Interruptions)...*

SHRI TIRUCHI SIVA (Tamil Nadu): First of all, I humbly request you to give a patient hearing. For more than half-an-hour, you have made some observations which have gone on record and to the people. This is the Council of States. Different political parties are here. We should also be heard. When an issue has come up, at least, a point of order must be accorded. The Leader of the Opposition spoke. The Leader of the House also spoke. He said that he has got democratic right; we too have democratic right. So, Sir, we must be also...

MR. DEPUTY CHAIRMAN: That I have given to you.

SHRI TIRUCHI SIVA: Sir, whatever observations you have made, we have got our reservation; that is entirely different. What the Leader of the Opposition gave was a letter, which you also mentioned. And the Leader of the House very rightly said that they are considered to be Marshals. They are not the dedicated security staff of the Parliament who were here earlier. *...(Interruptions)...* They have all been out. This is some other force which is now named as Marshals. *...(Interruptions)...* That is different. Sir, let me remind you. *...(Interruptions)...* You said the rules of this House were laid down by the great Vitthalbhai Patel*ji*.

MR. DEPUTY CHAIRMAN: No; not rules. I told the Marshal, the security service was started by him.

SHRI TIRUCHI SIVA: I would like to recall, Vitthalbhai Patel*ji* was the Chairperson of this House once. In the Central Legislative Assembly...

MR. DEPUTY CHAIRMAN: Yes, in 1930!

SHRI TIRUCHI SIVA: The day after Bhagat Singh threw bomb in the Central Legislative Assembly, the security forces trooped in. He asked, 'Who allowed you to come?' He told the Home Minister--then called as Home Member—'Either you send

those people out or I will send you out.' That is how he had laid down, Vitthalbhai Patel*ji*...

MR. DEPUTY CHAIRMAN: He constituted ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Sir, let me tell ...*(Interruptions)*... The Leader of the House has very rightly stated what Mr. Arun Jaitley, as the Leader of the Opposition had said. Disruption of the Parliament is part and parcel of democracy...

MR. DEPUTY CHAIRMAN: You may not agree. ...*(Interruptions)*... I have cleared the Chair's position...

SHRI TIRUCHI SIVA: Sir, please, I asked for giving me a patient hearing. Give me one minute. ...*(Interruptions)*... Sir, why are the Opposition parties agitating? We are asking for discussion. It may be on any issue. The Ruling Party should come to the Chamber for BAC or something. They should also say that they are prepared for discussion. The Parliament is meant for debate, deliberation and decision. When there is no debate happening, we are insisting for debate. And, when we are raising our voice, we are being interpreted outside that the Opposition parties are disrupting the House.

MR. DEPUTY CHAIRMAN: Thank you, Tiruchi*ji*. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: At that time, when they were sitting on this side, why were they trooping into the Well? ...*(Interruptions)*... This is really an insult to the Members of Parliament.

MR. DEPUTY CHAIRMAN: Please be clear. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: We consider it as an insult. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: No; no. ...*(Interruptions)*... Please take your seat ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Why should we be treated like this? ...*(Interruptions)*... We have never attempted to do out-of-the way or acted un-democratic? ...*(Interruptions)*...

Contents Page

श्री उपसभापति: मैंने चेयर की पिछले 20-25 वर्षों की सारी रूलिंग्स आपके सामने क्लैरिफाई कीं। ...(**व्यवधान**)... आपके सामने क्लैरिफाई कीं। ...(**व्यवधान**)...

SHRI TIRUCHI SIVA: Why are we being treated like this? *...(Interruptions)...* Who allowed them to come inside? *...(Interruptions)...* Mr. Deputy Chairman, Sir, you are the custodian of the House. *...(Interruptions)...* Mr. Deputy Chairman, Sir, with whose permission, they entered into the House...

MR. DEPUTY CHAIRMAN: ये सारे मार्शल्स हैं, I am clarifying to you. *...(Interruptions)...*

SHRI TIRUCHI SIVA: You are the authority. *...(Interruptions)...* With whose permission did they come here?

MR. DEPUTY CHAIRMAN: Please. *...(Interruptions)...*

SHRI TIRUCHI SIVA: Did you ask them to come into the Well of the House?*...(Interruptions)...*

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2.00 p.m. *...(Interruptions)...*

The House then adjourned at forty-five minutes past eleven of the clock.

The House reassembled after lunch at two of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

STATUTORY RESOLUTIONS

Statutory Resolution seeking amendment of Second Schedule to the Customs Tariff Act, 1975

MR. DEPUTY CHAIRMAN: Shri Pankaj Chaudhary to move the Resolution regarding approval of Notification No. 27/2025-Customs, dated 30th April, 2025. Shri Pankaj Chaudhary. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)...

Contents Page

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी): उपसभापति महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ :- ...(**व्यवधान**)...

"कि सीमा शुल्क टैरिफ अधिनियम, 1975 की धारा 8 के अनुसरण में, यह सभा एतद् द्वारा वित्त अधिनियम, 2025 के अनुसार सीमा शुल्क टैरिफ अधिनियम, 1975 की पहली अनुसूची में किए गए परिवर्तनों के साथ विशिष्ट प्रविष्टियों को संरेखित करने के प्रयोजन से सीमा शुल्क टैरिफ अधिनियम, 1975 की दूसरी अनुसूची में संशोधन करने वाली अधिसूचना संख्या 27/2025-सीमा शुल्क, दिनांक 30 अप्रैल, 2025 [सा.का.नि. 277(अ), दिनांक 30 अप्रैल, 2025] का अनुमोदन करती है।"

The question was put and the motion was adopted.

श्री उपसभापति: माननीय सदस्यगण, कृपया सत्र चलने दें। ...(**व्यवधान**)... Please take your seats. ...(*Interruptions*)... आप अपनी सीट पर जाइए। बिना अपनी सीट पर गए, it will not be recorded. ...(*Interruptions*)... माननीय सदस्यगण, please, it is a Statutory Resolution. ...(*Interruptions*)... यह Ordinance है। ...(**व्यवधान**)... हम सारे लोगों को सांसद होने के कारण constitutional provision का भी पालन करना है। ...(**व्यवधान**)... आप जानते हैं कि इसकी समय सीमा, अवधि तय होती है। ...(**व्यवधान**)... अगर आप समय सीमा के तहत इसको dispose नहीं करेंगे, ...(**व्यवधान**)... अगर आप इसको dispose नहीं करेंगे, तो क्या constitutional problem होगी, आप जानते हैं। ...(**व्यवधान**)... It is our obligation. ...(*Interruptions*)... जब से सत्र चल रहा है, हमने एक बिल छोड़ कर कोई काम नहीं किया है। ...(**व्यवधान**)... प्लीज़, इसके महत्व को समझें। ...(**व्यवधान**)... माननीय जयराम रमेश जी, आप लंबे समय तक ...(**व्यवधान**)... आप लंबे समय तक सत्ता में रहे हैं, आप समझते हैं। ...(**व्यवधान**)... आप लंबे समय तक सत्ता में रहे हैं, आप इसके महत्व को अधिक अच्छी तरह जानते हैं। ...(**व्यवधान**)... No, please, I will move on. ...(*Interruptions*)... Shri Nityanand Rai to move the following Resolution. ...(*Interruptions*)... Please. ...(*Interruptions*)... We are now going to take up the Statutory Resolution with regard to the extension of the Proclamation issued by the hon. President in respect of the State of Manipur. ...(*Interruptions*)... I sincerely hope that Members will rise to the occasion, use the floor meaningfully and utilise the time at their disposal, in a manner befitting the gravity of the matter and fulfill the constitutional obligations. ...(*Interruptions*)... यह constitutional obligation है। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)...
Shri Nityanand Rai to move the following Resolution. ...(*Interruptions*)...

Contents Page

Statutory Resolution approving the continuance in force of the Proclamation dated the 13th February, 2025 in respect of Manipur

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित संकल्प उपस्थित करता हूँ :- ...(**व्यवधान**)...

"कि यह सभा संविधान के अनुच्छेद 356 के अधीन मणिपुर के संबंध में राष्ट्रपति द्वारा 13 फरवरी, 2025 को जारी की गई उद्घोषणा के 13 अगस्त, 2025 से और छह महीनों की अवधि के लिए प्रवृत्त बने रहने का अनुमोदन करती है।"

...(**व्यवधान**)...

The question was proposed.

MR. DEPUTY CHAIRMAN: Now, I shall call upon the Members whose names have been received for the participation in the discussion. ...(*Interruptions*)... Shri Imran Pratapgarhi. ...(*Interruptions*)... माननीय श्री इमरान प्रतापगढ़ी, आप अपनी सीट पर नहीं है, आप वहाँ जाएँ और बोलें। ...(**व्यवधान**)... आप इस महत्वपूर्ण विषय पर वहाँ जाकर बोलें। ...(**व्यवधान**)... आप अपनी सीट पर नहीं हैं, तो आपकी कोई बात रिकॉर्ड पर नहीं जा रही है। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)... आप बोलने में रुचि नहीं रखते। ...(**व्यवधान**)... सुश्री सुष्मिता देव जी। ...(**व्यवधान**)... प्लीज़। ...(**व्यवधान**)... सुष्मिता जी, आपकी बात रिकॉर्ड पर जाएगी। Please speak. ...(*Interruptions*)...

सुश्री सुष्मिता देव (पश्चिमी बंगाल): सर, ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: It is not going on record. आप नियम जानती हैं। सुष्मिता जी, आप बहुत अनुभवी हैं। ...(**व्यवधान**)... आप लोक सभा और राज्य सभा दोनों ...(**व्यवधान**)...

सुश्री सुष्मिता देव : एक मिनट, सर। I have a point of order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Under which rule? *...(Interruptions)...*

MS. SUSHMITA DEV: Sir, it is under Rule 259. It says that the Chairman shall preserve order *...(Interruptions)...* Please ask the Treasury Benches to allow us to *...(Interruptions)...*

श्री उपसभापति: आप disorder create कर रही हैं। ...(**व्यवधान**)... You all are creating disorder. *...(Interruptions)...* Nothing will go on record. *...(Interruptions)...* आप

Contents Page

इस सब्जेक्ट पर बोलने के लिए interested नहीं हैं। It will not go on record. ...*(Interruptions)*... Next speaker, hon. Tiruchi Siva*ji*. ...*(Interruptions)*... Please speak. ...*(Interruptions)*...

SHRI TIRUCHI SIVA (Tamil Nadu): Shri Girirajan, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Your name is here in the list. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Shri Girirajan. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Although your name is mentioned here, yet, I will call Shri Girirajan. ...*(Interruptions)*... I will go by what you say. I will call him. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: We shall discuss about ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I am sorry, it is not going on record. ...*(Interruptions)*... You are a very seasoned and senior person. You know the rules. ...*(Interruptions)*... जो विषय यहाँ listed है, उसी पर बात हो सकती है। ...*(Interruptions)*... No! ...*(Interruptions)*... Next speaker, Shri Subhas Chandra Bose Pilli. ...*(Interruptions)*... Shri Subhas Chandra Bose Pilli, please speak. सिर्फ आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... अन्य माननीय सदस्य प्लीज़ उन्हें बोलने दें, डिस्टर्ब नहीं करें। यह उनका लोकतांत्रिक अधिकार है। ...(**व्यवधान**)... Sushmita*ji*, please go back to your seat. ...*(Interruptions)*... Please speak, Pilli*ji*, सिर्फ आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)...

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): The House is not in order, Sir. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please speak. सिर्फ आपकी ही बात रिकॉर्ड पर जाएगी। ...(**व्यवधान**)... देश देख रहा है कि Statutory Resolution पर किसी सदस्य को बोलने के समय आप किस तरह का अलोकतांत्रिक काम कर रहे हैं। ...(**व्यवधान**)...

SHRI SUBHAS CHANDRA BOSE PILLI: Mr. Deputy Chairman, Sir, on behalf of my party YSRCP, I rise to express my support for the extension of President's Rule in the State of Manipur, a decision that has not been taken lightly but is necessitated by the

Contents Page

grave and unprecedented circumstances prevailing in the region. ...*(Interruptions)*...

Manipur, a land rich in culture and diversity, has unfortunately been gripped by prolonged ethnic clashes, lawlessness, and a total breakdown of administrative machinery. ...*(Interruptions)*... Over the past one year, we have witnessed incidents of violence, destruction of homes, displacement of thousands, loss of innocent lives, and a situation where constitutional governance virtually ceased to function. In such circumstances, continuing President's Rule is not a choice but a constitutional compulsion. ...*(Interruptions)*... The safety of citizens must always come before political calculations. ...*(Interruptions)*... Despite several attempts at reconciliation and peace-building, the social fabric remains fragile. ...*(Interruptions)*... The local administration has struggled to restore normalcy and many areas remain as it is. ...*(Interruptions)*...

The Constitution of India, through Article 356, empowers us to impose President's Rule when there is failure of constitutional machinery. And, in case of Manipur, it is evident that the local administration has not been able to discharge its duties in accordance with the Constitution. ...*(Interruptions)*...

Under President's Rule, the Union Government, through the Governor and Central Forces, has been able to initiate impartial and focused efforts to stabilize the region, rebuild institutions, and pave the way for long-term reconciliation. ...*(Interruptions)*... However, this process requires more time. ...*(Interruptions)*... Restoring lasting peace is not an overnight task, especially when years of mistrust, socio-political divides, and security threats are at play. ...*(Interruptions)*... Therefore, I submit that the extension of President's Rule is in the best interest of Manipur and its people, not just to restore law and order, but also to enable a durable framework for peace, justice and inclusive development. ...*(Interruptions)*... We must stand united in sending a message that India will not abandon any part of its territory to chaos, and that the democratic governance must return only when the ground is ready and safe for all communities. ...*(Interruptions)*... We must commit to ensuring that when elections are eventually held and a Government is formed, it is done in an atmosphere of peace, fairness, and mutual trust. Until then, let President's Rule continue firmly, fairly, and with a singular aim of healing Manipur. ...*(Interruptions)*...

Sir, the situation in Andhra Pradesh is also similar. I, therefore, request the Central Government to consider imposing President's Rule in Andhra Pradesh to bring order in the State. Thank you, Sir.

Contents Page

श्री उपसभापति: माननीय श्री मुजीबुल्ला खान।

श्री मुजीबुल्ला खान (ओडिशा): सर, जब मणिपुर की हालत खराब हुई, मणिपुर के law and order की situation खराब हुई, तब वहाँ 356 लगाया गया। ठीक है, राष्ट्रपति जी ने वहाँ लगाया, अब उसे 6 महीना बढ़ाने के लिए बोल दिया है, अच्छी बात है।*

श्री उपसभापति: कृपया आप विषय पर बोलिए। ...(**व्यवधान**)... It will not go on record, Muzibulla*ji*. ...(*Interruptions*)... आप इस विषय पर जो बोलेंगे, वही रिकॉर्ड पर जाएगा। मुजीबुल्ला जी, आप नियम जानते हैं। ...(**व्यवधान**)... अगर आप मणिपुर पर बोलेंगे, तो वह रिकॉर्ड पर जाएगा। ...(**व्यवधान**)... कोई और बात बोलेंगे, तो नियमतः वह बात रिकॉर्ड पर नहीं जाएगी। ...(**व्यवधान**)... आप मणिपुर पर बोलिए। ...(**व्यवधान**)...

श्री मुजीबुल्ला खान: सर, मैं इतना कहना चाहता हूँ कि आज की जो हालत है ...(**व्यवधान**)... मणिपुर में भी डबल इंजन सरकार थी और वह failure हो गई। उसके बाद वहाँ पर राष्ट्रपति शासन लगाया गया है। अब इतने दिनों तक राष्ट्रपति शासन के बाद वहाँ पर अभी क्या situation है? उसकी हालत सुधरी है या नहीं सुधरी है? उसके बारे में मान्यवर मंत्री जी हमें जानकारी दें। ...(**व्यवधान**)... वह अभी किस पोजिशन में है और आगे चल कर जो हालत होगी, उसके लिए केन्द्र सरकार भी जिम्मेदारी ले। ...(**व्यवधान**)... इस तरह से बार-बार राष्ट्रपति शासन लागू करना और एक निर्वाचित सरकार को हटाना भी उचित नहीं है, धन्यवाद।

MR. DEPUTY CHAIRMAN: Dr. V. Sivadasan, not present; Shrimati Jebi Mather Hisham, go back to your seat and speak. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... So, you are not interested in speaking! ...(*Interruptions*)... Shri R. Girirajan. ...(*Interruptions*)... I have called Shri R. Girirajan. Go back to your seat and speak. ...(*Interruptions*)... And, speak on the subject, as per rules. ...(*Interruptions*)... Girirajan*ji*, speak on the subject as per rules. ...(*Interruptions*)...

SHRI R. GIRIRAJAN (Tamil Nadu): * ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No; it is not going on record. ...(*Interruptions*)... Speak on Manipur. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Shri Haris Beeran, not there; Shri P.P. Suneer, not there. ...(*Interruptions*)... Shri Ramji, not there. ...(*Interruptions*)... Shri Sanjay Kumar Jha, not there; Shri Javed Ali Khan, नहीं हैं। Do not come into the Well, Sushmita*ji*. I

* *Not recorded.*

Contents Page

am warning you. ...(*Interruptions*)... Do not come into the Well. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... No. ...(*Interruptions*)... As I have already indicated, this Motion is a Constitutional obligation, I, once again, request the hon. Members to maintain order and participate meaningfully in the discussion. ...(*Interruptions*)... Kindly allow the proceedings to be held smoothly and allow those Members to speak who wish to participate in the debate. ...(*Interruptions*)... जो लोग Well में हैं, please go back to your seats. Shri Nityanand Rai to reply. ...(*Interruptions*)...

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, सबसे पहले तो मैं यह बताना चाहूँगा कि एक हाई कोर्ट के फैसले के कारण मणिपुर में दो समुदायों के बीच आरक्षण संबंधी विवाद के कारण जातीय हिंसा भड़क उठी है। ...(**व्यवधान**)... जो लोग कहते हैं कि वह धार्मिक हिंसा है, वे बिल्कुल ही गलत बोल रहे हैं और एक साजिश के तहत ऐसा बोल रहे हैं। ...(**व्यवधान**)...

श्री उपसभापति: मार्शल्स के साथ इस तरह का behaviour ठीक नहीं है। ...(**व्यवधान**)... Please go back to your seats. ...(*Interruptions*)...

श्री नित्यानन्द राय: महोदय, मैंने सुना कि अभी एक माननीय सदस्य ने कहा कि राष्ट्रपति शासन के बाद वहाँ की स्थिति क्या है। ...(**व्यवधान**)... मैं उनको बताना चाहूँगा कि राष्ट्रपति शासन लागू हुए 8 महीने हुए हैं। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Please go back to your seats. ...(*Interruptions*)... You are not supposed to come into the Well. ...(*Interruptions*)...

श्री नित्यानन्द राय: महोदय, इन 8 महीने में हिंसा में सिर्फ एक हत्या हुई है। ...(**व्यवधान**)... इधर के चार महीनों में एक भी मौत नहीं हुई है। ...(**व्यवधान**)... जब मणिपुर में हिंसा भड़की थी, उसके बाद माननीय गृह मंत्री जी ने मणिपुर राज्य के हिंसा प्रभावित क्षेत्रों का दौरा किया और दौरा के दौरान उन्होंने उच्चाधिकारी, सुरक्षा बलों और सामाजिक संगठनों के साथ, 100 से अधिक सदस्यों के साथ मीटिंग की। ...(**व्यवधान**)... आज वहाँ शांति व्यवस्था है। ...(**व्यवधान**)...

श्री उपसभापति: कृपया आप लोग अपनी-अपनी सीट पर बैठें। ...(**व्यवधान**)...

श्री नित्यानन्द राय: महोदय, माननीय प्रधान मंत्री जी के विकास दृष्टिकोण के कारण नॉर्थ-ईस्ट में इतना विकास हुआ है। ...(**व्यवधान**)... महोदय, मैं अनुरोध करता हूँ कि मणिपुर राज्य के संबंध में संविधान के अनुच्छेद 356(ए) के तहत राष्ट्रपति द्वारा दिनांक 13 फरवरी, 2025 को जारी की गई उद्घोषणा को इस सदन द्वारा अनुमोदित करने की कृपा करें। ...(**व्यवधान**)...मैं अनुरोध

Contents Page

कर रहा हूँ कि संविधान के तहत निर्धारित उद्घोषणा की एक प्रति परिणामी आदेश के साथ सदन के पटल पर रख दी गई है।

MR. DEPUTY CHAIRMAN: The question is ...(Interruptions)... You have to go back to your seats. Then only you can say 'Yes' or 'No' ...(Interruptions)... मैं आपको पुनः मौका देता हूँ कि आप अपनी सीट्स पर जाइए। ...(**व्यवधान**)... 'No' कहने का आपका अधिकार है, dispose करने का आपका अधिकार है, लेकिन यह अधिकार वैल से नहीं है। ...(**व्यवधान**)... I will read ...*(Interruptions)*... Please go back to your seats. ...*(Interruptions)*... आप वैल से किसी तरह के अधिकार की माँग नहीं कर सकते। ...(**व्यवधान**)... Please. ...(Interruptions)... Please go back to your seats. ...*(Interruptions)*... Now, the question is:

"That this House approves the continuance in force of the Proclamation dated the 13th February, 2025 in respect of Manipur, issued under article 356 of the Constitution by the President, for a further period of six months with effect from 13th August, 2025."

The motion was adopted.

MR. DEPUTY CHAIRMAN: The Statutory Resolution is adopted. ...(Interruptions)... The House stands adjourned to meet at 11.00 a.m. on Wednesday, the 6th August, 2025.

The House then adjourned at sixteen minutes past two of the clock till eleven of the clock on Wednesday, the 6th August, 2025.

Contents Page

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA)